

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 114

CP (IB) No. 224/Chd/HP/2021

**IN THE MATTER OF:**

Dhiman Industrial Fabricators & Designer

...Petitioner

Vs.

Inox Wind Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 08.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Nahush Jain, Advocate  
For the Respondent: Mr. Rajat Khanna, Advocate  
Mr. Vaibhav Sahni, Advocate  
Mr. Vijay Pratap Singh, Advocate  
Mr. Vishal Saini, Advocate

**ORDER**

Ld. Counsel for the parties has not complied with the last order. Let the same be made within one week. It is made clear that if the parties are not interested to argue the matter on the next date of hearing, then appropriate orders will be passed. List the matter for arguments on 02.07.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**  
Preeti

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**